

*Doctor's visit to
A. I. I. M. S. (C.A.)*

Mr. Speaker: The answer has been given. Now it is entering into argument, that it should not have been so. That is a different thing.

Shri Hem Barua: We have taken a moral attitude. Will that not be affected?

Mr. Speaker: I am not entering into the question as to whether it was right or wrong. The information has been given and the point clarified.

Shri Hari Vishnu Kamath (Hoshangabad): The Health Minister, if I understood her aright, said that the general policy, which is a very sound one, adopted by Government in regard to South Africa has been relaxed in some cases, depending on the merits of the individuals concerned. Is the Prime Minister aware of a single instance . . .

Shri Ranga: Previous instance.

Shri Hari Vishnu Kamath: . . . where on a reciprocal basis, or to reciprocate the gesture made by the India Government, the South African Government has admitted an Indian, however eminent he may be in his own field of activity, into that country?

Dr. Sushila Nayar: I think that some of our men will soon have that privilege extended to them as a result of the policy that we are following in keeping with the importance we attach to science.

Shri Hari Vishnu Kamath: My question was a specific one whether in the past there has been any instance.

Mr. Speaker: Whether so far anyone has been admitted—that is the question.

Dr. Sushila Nayar: I am not aware of that.

Shri Hari Vishnu Kamath: Is the Prime Minister aware? She may not be aware. But the Prime Minister may be. He is nodding his head.

Mr. Speaker: Papers to be laid on the Table.

12.18½ hrs.

PAPERS LAID ON THE TABLE
INDIA'S NOTE TO CHINA

The Minister of External Affairs (Shri Swaran Singh): I beg to lay on the Table a copy of Government of India's note dated the 7th April, 1965 to be given to the Embassy of China in India. [Placed in Library, see No. LT-4185/65].

NOTIFICATIONS UNDER PROHIBITION ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 62 of the Prohibition Act, 1950, read with clause (c) (iv) of the Proclamation dated the 24th March 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:

- (i) SRO 48/64 dated the 3rd March 1964;
- (ii) SRO 269/64 dated the 1st Sept. 1964;
- (iii) SRO 283/64 dated the 15th Sept. 1964;
- (iv) SRO 306/64 dated the 6th Oct. 1964;
- (v) SRO 378/64 dated the 8th Sept. 1964.

[Placed in Library, see No. LT-4186/6].

12.19 hrs.

RE: POINT OF PRIVILEGE

Shri Badae (Khargone): On a point of order. This is very important. That is about whether the President of the Congress, Shri Kamraj, can give a statement . . .

Mr. Speaker: He has already consulted me. I have told him . . .